

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2088
ANSWERED ON:11.03.2013
AMENDMENT OF LABOUR LAWS
Biswal Shri Hemanand

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is considering to amend labour laws in the context of the new international trade treaties;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of recommendations submitted by different interest holders on amending labour laws in the country?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (c): Amendment/review of labour laws is a continuous process in order to bring them in tune with the emerging needs of the economy including the new international trade treaties. The labour laws are amended from time to time after consulting the stakeholders. The recent amendments carried out in labour laws are those under the Payment of Wages Act, 1936, the Payment of Bonus Act, 1965, the Apprentices Act, 1961, the Payment of Gratuity Act, 1972, the Employees' State Insurance Act, 1948, the Industrial Disputes Act, 1947, the Plantations Labour Act, 1951, the Maternity Benefit Act, 1961 and the Workmen's Compensation Act, 1923 (now known as the Employees Compensation Act, 1923). In addition, the Government has introduced Bills in Parliament for amending the Labour Laws (Exemption from Furnishing Returns and Maintaining of Registers by Certain Establishments) Act, 1988, the Mines Act, 1952, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 and the Child Labour (Regulation & Abolition) Act, 1986.

(d): Recommendations were made by different interest holders on amending labour laws which include the Contract Labour (Regulation and Abolition) Act, 1970, the Factories Act, 1948, the Employees' Provident Fund and Miscellaneous Provisions Act, 1952, the Payment of Gratuity Act, 1972, the Payment of Bonus Act, 1965, the Minimum Wages Act, 1948, etc.